

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/259/2021

HYDERABAD, this the 25th day of March, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



N.S. Chakradhar,
S/o. Venkateswarlu,
aged about 54 years,
Occ: Crew Controller, Nadikudi, (Group.C),
Nadikudi Railway Station,
South Central Railway,
Nadikudi, Andhrapradesh.

...Applicant

(By Advocate : Sri Krishna Devan)

Vs.

1. Union of India rep. by
The General Manager,
South Central Railway, Rail Nilayam,
3rd floor, Secunderabad.
2. The Divisional Railway Manager,
Guntur Division, South Central Railway,
Guntur, Andhrapradesh.
3. The Senior Divisional Mechanical Engineer,
Guntur Division, South Central Railway,
Guntur, Andhrapradesh.
4. The Divisional Personnel Officer,
Guntur Division, South Central Railway,
Guntur, Andhrapradesh.

... Respondents

(By Advocate: Sri N. Srinatha Rao, SC for Rlys.)

ORAL ORDER
(As per Hon'ble Mr. Ashish Kalia, Judl. Member)



The OA is filed seeking the following relief:

“to call for the records leading to and connected with the proceedings No. SCR/P-GNT/227/6/Cadre/CC&PR/Vol.I dated 24.2.2021 to the extent of transferring the applicant as CC/NDKD allegedly on administrative grounds as illegal arbitrary unjust contrary to transfer policy declare and set aside the same as illegal arbitrary contrary to transfer policy and consequently direct the respondents to retransfer and retain the applicant as CC/GNT and to pass such other order or orders as deemed fit in the interest of justice.”

2. The applicant is working in Crew Controller post, Guntur district under Respondent No.2. He has been transferred to Nadikudi on administrative grounds as per Annex.A-I order. After he was declared medically unfit, he was absorbed as Crew Controller in the year 2004. He has questioned the present transfer on the ground that it is against the judgement of the Hon'ble Supreme Court in State of U.P. & Others vs Gobardhanlal [(2004) 11 SCC 402]. Feeling aggrieved by the impugned transfer order, the applicant has approached this Tribunal.

3. Heard Sri G. Trinadha Rao, learned counsel for the applicant and Sri N. Srinatha Rao, learned Standing Counsel for the respondents.

4. While going through the O.A., we found that the applicant has made representations on 26.2.2020 & 2.3.2020, which are still

pending. Learned counsel for the applicant submitted that the applicant wants to make a fresh representation by taking some more grounds. Let him do so within a period of one week and the same shall be disposed of by the respondents by taking a considerate view, and pass a reasoned order within a period of four weeks thereafter. The applicant is granted liberty to re-approach this Tribunal if the grievance still subsists.



5. With the above observations, the O.A. is disposed of at the admission stage itself, without looking into the merits of the case. No order as to costs.

(B.V. SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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